

Fourteenth Loksabha

Session : 5

Date : 26-07-2005

Participants : [Chatterjee Shri Somnath](#), [Advani Shri Lal Krishna](#), [Mukherjee Shri Pranab](#)

>

Title: Regarding massive illegal immigration from Bangladesh.

12.02 hrs.

RE: MOTION FOR ADJOURNMENT

Massive illegal immigration from Bangladesh

MR. SPEAKER: Hon. Members, I have to inform the House that I have received three notices of Adjournment Motion from Shri L.K. Advani, Dr. Arun Kumar Sarma and Shri Braja Kishore Tripathy regarding what has been described as an abysmal failure of Government to protect the eastern borders of our country against massive illegal immigration from Bangladesh, rightly described by the Supreme Court of India in a judgement this month, as nothing short of 'external aggression'.

I have given my consent to Shri Braja Kishore Tripathy who has secured the first place in the ballot to move the motion in the following form:

"Failure of the Government to protect the eastern Borders of our country against massive illegal immigration from Bangladesh, described by the Supreme Court of India in a judgement, as nothing short of external aggression."

Shri Tripathy meanwhile in his letter, received by me just now, has requested that Shri L.K. Advani may be permitted to seek leave of the House and initiate discussion in his place. I have accepted the request. Shri L.K. Advani may now ask for leave of the House.

SHRI L.K. ADVANI (GANDHINAGAR): Hon. Speaker, Sir, I seek the leave of the House for moving an Adjournment Motion regarding "Failure of the Government to protect the eastern borders of our country against massive illegal immigration from Bangladesh, described by the Supreme Court of India in a judgement, as nothing short of external aggression."

MR. SPEAKER: Is the leave opposed?

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): With your permission, Mr. Speaker Sir, the normal practice is that the Government side gives its view. But, in this connection, as it has been agreed, we are not raising the objection to the Adjournment Motion. Of course, we have different perceptions which will get reflected in the course of the debate.

MR. SPEAKER: Very good. Since there is no objection, leave is granted.

Under Rule 61, the Adjournment Motion is to be taken up at 1600 hours or at an earlier hour. Under Rule 62, not less than 2 hours and 30 minutes are allotted for its discussion. The discussion on the

motion may be taken up at 2.00 p.m. I think, the House agrees.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA (PANSKURA): Where is the statement of the Minister?

MR. SPEAKER: You should all know that not more than one matter can be taken up at a time.

... (*Interruptions*)

MR. SPEAKER: So, please cooperate.

श्री प्रभुनाथ सिंह (महाराजगंज, बिहार) : सर, हमारा कार्य-स्थगन प्रस्ताव है। बिहार विधान सभा को असंवैधानिक तरीके से भंग किया गया है, जनतंत्र की हत्या की गयी है, इस पर हमारी बात सुनिये।

MR. SPEAKER: One by one, we shall come to it. Let us take up the papers to be laid on the Table of the House.

Thank you for your cooperation.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA : When will the Minister make the statement? ... (*Interruptions*)

MR. SPEAKER: Why do you not wait for a little?

... (*Interruptions*)

SHRI GURUDAS DASGUPTA : What is the time for the Minister?

MR. SPEAKER: Will it be there after 12 noon? Mr. Minister, are you ready with the statement?

SHRI SHIVRAJ V. PATIL : I have received some information and it is with me. You can suggest any time.... (*Interruptions*)

MR. SPEAKER: After the Papers are laid, you may make that. I cannot compel the Prime Minister. You know it very well.

... (*Interruptions*)

MR. SPEAKER: You have made your demand.

SHRI GURUDAS DASGUPTA : I am imploring upon the Government that the Prime Minister may kindly come to the House and make a statement. ... (*Interruptions*)

MR. SPEAKER: If you do not listen, what can I do? Let me proceed with the papers to be laid on the Table. If you do not want to hear the Home Minister, it is up to you.
